

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

NO. O.A. 616 of 1997

Present : Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

GOPAL CHANDRA HIRA & ORS.

.... Applicants

vs.

1. Union of India through the Secretary, Ministry of Communication, Sanchar Bhawan, New Delhi-1.
2. Chief General Manager, Telecom, West Bengal Telecom Circle, 1, Council House Street, Calcutta-700 001.
3. Telecom District Engineer, Berhampur Telecom, District Berhampur (West Bengal)
4. Assistant General Manager (S&A), West Bengal Telecom Circle, 1, Council House Street, Calcutta-700 001.

.... Respondents

For the applicants : Mr. B.R. Das, counsel.
Mr. B.P. Manna, counsel.

For the respondents: None

Heard on : 2.6.1997

Order on : 2.6.1997

Unlisted

O R D E R

This is filed as an unlisted motion today. The applicants have challenged the impugned transfer orders in respect of them vide the order of the Telecom District Engineer, Berhampore Telecom District (W.B.), dated 16th May, 1997 (annexure 'A' to the application). Their contention is that in the previous order the same Telecom District Engineer, respondent no.3, had ordered transfer of three lady employees who were senior to the present applicants in the present office, but because of the understanding with the union, the others have been exempted from the transfer and in their place the applicants have been transferred. Minutes of the discussion with the union is appended as annexure 'C' to the application. The

three lady employees whose transfers have been cancelled have been impleaded as private respondent nos.5, 6 and 7. Mr.B.R.Das, 1d.counsel for the applicants, leading Mr.B.P.Manna further submits that the husbands of private respondent nos.5 and 6 are also working in the said Berhampore station. He has prayed for immediate cancellation of the transfer order.

2. On hearing Mr.B.R.Das and on perusing the documents, we dispose of the application, at the present stage itself, with the order that the applicants shall within two days from the date of receipt of the certified copy of the order, make a comprehensive representation to all the respondents including respondent no.2 enclosing thereto a copy of this order and copies of this petition and annexures and the respondent no.2 in particular, shall dispose of the said representation with a speaking order. Till such disposal, the impugned transfer order shall remain stayed. It is further ordered that the applicants shall simultaneously serve copies of such representation, this order and the present petition and the annexures on all the private respondents.

3. No order is made as to costs.

Member 2/6
(M.S.Mukherjee)
Administrative Member

A.K.Chatterjee
(A.K.Chatterjee)
Vice-Chairman
2/6-S